

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
TA (IBC)-44(PB)/2022

IN THE MATTER OF:

Ishan Singh	...	Applicant/Petitioner
Vs		
Spaze Towers Private Limited	...	Respondent

Order under Rule 16(d) of the NCLT Rules.

Order delivered on 01.09.2023

CORAM:
JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Applicant	:	Mr. Arjun Syal, Mr. Shreyan Das, Advocate
For Respondent	:	Mr. Sumesh Dhawan, Vatsala Kak, Shaurya Shyam - Advocates for the Respondent, Advs.

ORDER

Ld. Counsel Mr. Shreyan Das for the Applicant appeared.

Ld. Counsel Mr. Sumesh Dhawan for the Respondent seeks time for a physical hearing.

Both parties are talking at the same time and their voices are echoing. Therefore we are unable to hear the parties properly.

Hence, list the matter for a physical on **13.10.2023** hearing.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT